

Through Video Conference via Cisco WebEx.

CBI Case No. 84/2019
CBI v. Sushil Prakash Saxena & Ors. (Bhagwati CGHS)

17.07.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

None for accused Nos. 7, 8, 9, 12, 13, 15 & 17.

Sh. Abhishek Prasad, counsel for accused Nos. 1, 4 & 14.

Sh. S. K. Bhatnagar, counsel for accused Nos. 2, 3, 10 & 11.

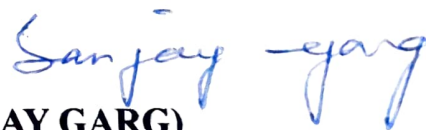
Dr. Sushil Kumar Gupta, counsel for accused Nos. 5, 6, 16, 18 and 19.

Report regarding the assessment of mental capacity of accused No.13 Harbans Lal not filed by the HIO. Some more time is sought by the CBI to verify the status thereof from IHBAS and furnish report. Let the report be filed on or before the next date.

Re-list on the date already fixed i.e. 05.08.2020.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/17.07.2020.